

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DALMIA POLYMERS LLP

RELEVANT PARTICULARS	
1. Name of corporate debtor	DALMIA POLYMERS LLP
2. Date of incorporation of corporate debtor	12/06/2015
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAE-1581
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: D-2, BLOCK-D, GREEN PARK EXTN, DELHI-110016
6. Insolvency commencement date in respect of corporate debtor	03/06/2021 (Order Received by IRP on 07/06/2021)
7. Estimated date of closure of insolvency resolution process	03/12/2021
8. Name and registration number of the insolvency professional acting as interim resolution professional	UMESH SINGHAL Regn. No : IBBI/IPA-002/IP-N00124/2017-18/10293
9. Address and e-mail of the interim resolution professional, as registered with the Board	Sigma Legal Group, 407-408, GD-ITL Tower B-08, Netaji Subhash Place, Pitampura, New Delhi- 110034 E-mail: singhaluk@hotmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Mr. Umesh Singhal, IRP Sigma Legal Group, 407-408, GD-ITL Tower B-08, Netaji Subhash Place, Pitampura, New Delhi- 110034 Email: cirp.dalmiapolymers@gmail.com
11. Last date for submission of claims	21/06/2021
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Nil
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://www.ibbi.gov.in/home/downloads NIL

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of **Dalmia Polymers LLP** on **03/06/2021** (The order received by IRP on 07/06/2021).

The Creditors of **DALMIA POLYMERS LLP**, are hereby called upon to submit their claims with proof on or before **21/06/2021** to the Interim Resolution Professional at the address mentioned against **entry No. 10**.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

~~A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. (Not Applicable)~~

Submission of false or misleading proofs of claim shall attract penalties.



Umesh Singhal

Interim Resolution Professional

Reg No: IBBI/IPA-002/IP-N00124/2017-18/10293

DALMIA POLYMERS LLP

Date: **08.06.2021**

Place: **New Delhi**